

পঞ্জীকৃত নম্বৰ ক-১২

Registered No. A-1



THE ASSAM GAZETTE

অসমৰ বাহুগুৰু

EXTRAORDINARY

স্বত্ব কৰ্তাৰ দ্বাৰা প্রকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 17th July, 1989

No. LGL. 245/88/38.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO. XVIII OF 1989

(Received the assent of the President on 5th July, 1989.)

THE ASSAM STATE INDUSTRIAL RELIEF UNDERTAKINGS (SPECIAL PROVISIONS) (AMENDMENT) Act, 1989.

An

Act

to amend the Assam State Industrial Relief Undertakings (Special Provisions) Act, 1984 (Assam Act No. VII of 1984).

Preamble Whereas it is expedient to amend the Assam State Industrial Relief Undertakings (Special Provisions) Act, 1984, hereinafter referred to as the principal Act ;

It is hereby enacted in the Fortieth Year of the Republic of India as follows :—

Short title, extent and commencement.

1. (1) This Act may be called the Assam State Industrial Relief Undertakings (Special Provisions) (Amendment) Act, 1989.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

Amendment of Section 3 of Assam Act VII of 1984.

2. In the principal Act, in section 3, —

(a) in the proviso, the word “five” between the words “more than” and “years” shall be substituted by the word “ten”.

(2) The existing provision shall be re-numbered as sub-section (1) and thereafter, the following shall be inserted as sub-section (2), namely—

“(2) The notification under the proviso to sub-section (1) may, for sufficient reasons be issued giving retrospective operation”.

A. RAHMAN,
Secretary to the Govt. of Assam,
Legislative Department.